
(2022) 01 TDSAT CK 0056

In the Telecom Disputes Settlement And Appellate Tribunal

Case No : Misc Application 258, 259, 260 Of 2021 In Cyber Appeal 1, 2, 3 Of 2015

Vodafone Idea Limited

APPELLANT

Vs

V K Architecture And Others

RESPONDENT

Date of Decision : 25-01-2022

Acts Referred:

Citation : (2022) 01 TDSAT CK 0056

Hon'ble Judges : Shiva Kirti Singh, Chairperson; Subodh Kumar Gupta, Member

Bench : Division Bench

Advocate : Shreya Sircar, Sanjukta Roy, Jyotsna Punshi, Kamal Kant Chhabra, N. P. Gaur, Ashwin Kumar Nair

Final Decision : Dismissed

Judgement

Heard learned counsel for different parties who have appeared but unfortunately, nobody appears today on behalf of Bank of Maharashtra (BoM)

which is a respondent in these appeals and has filed M.A. Nos. 258 to 260 of 2021 respectively for recall of order dated 5.2.2021 whereby order for

exparte hearing qua respondent no. 3 was passed.

On the last date, appellant was granted time to file reply, which they have already done. The reply / preliminary reply dated 22.12.2021 refers to

earlier conduct of respondent - Bank of Maharashtra (BoM) in as much as it failed to file any reply for more than a year and then stopped appearing

leading to exparte order and even after that order took several months to file the present M.As.

Since nobody appears for BoM to press the M.As, the same are dismissed as not pressed.

Let the matter be placed before the Court of Registrar on 18.2.2022 to make the

appeals ready for hearing.Â